सीमा पर सड़कें

१२४५. **श्री हेमराज** : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) पूर्वोत्तर सीमा पर कितनी सड़कें कहां-कहां बनवाई जा रही हैं;

(ख) उन में से कौन सी राज्य सरकारों और कौन सी केन्द्रीय सरकार द्वारा बनवाई जा रही हैं;

(ग) जो सड़कें राज्य सरकारों द्वारा बनवाई जा रही हैं उन के खर्च में कितना केन्द्रीय सरकार और कितना राज्य सरकारें हिस्सा बटा रही हैं; और

(घ) केन्द्र द्वारा पंजाब सरकार को ऐसी सड़कें बनवाने के लिये अब तक कितनी रकम दी गई है और १९६१-६२ में कितनी दी जायेगी ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) : (क) तथा (ख). तफसील प्रकट करना लोक हित में नहीं होगा ।

(ग) बार्डर रोड्ज़ डिवेलपमेण्ट बोर्ड के कार्यक्रम के अन्तर्गत सड़कों पर, राज्य पी० डब्ल्यू० डी० द्वारा किया गया सारा खर्च केन्द्रीय सरकार सहन करती है ।

(घ) १९६१-६२ में सीमा सड़कों के निर्माण के लिए, पंजाब सरकार को (वित्त मंत्रालय की १९६१-६२ की डिमांड्ज़ फार ग्रांट्स के पृष्ठ ४०१ के अनुसार) मेजर हेड ८८ ए ४ के अन्तर्गत २० लाख रुपये की एक राशि अनुदान के तौर पर दी गई है ।

Korba Coal Mines

1246. Shri Vidya Charan Shukla: Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) since when the National Coal Development Corporation has been working the coal mines in Korba; and

(b) whether any money has been paid to Madhya Pradesh Government towards its share in profit from the Korba Coal Fields?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Since October, 1956.

(b) It is only on April 1, 1961 that the Madhya Pradesh Government has entered into partnership with the National Coal Development Corporation for working the Korba mine. No share in profits has yet been paid to the Madhya Pradesh Government. The question of such payment will arise only after the year 1961-62 is over, and accounts for that year are finalised.

Import of Drugs and Pharmaceuticals

1247. Shri Jhulan Sinha: Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that cases of over-invoicing of imports of raw materials, machinery and parts and particularly of drugs and pharmaceuticals by certain foreign firms have come to the notice of the authorities and that people were actually building up foreign exchange by such over-invoicing; and

(b) if so, the steps taken or proposed to be taken to deal with such cases?

The Minister of Finance (Shri Morarji Desai): (a) A few such cases of over-invoicing of imports have come to the notice of the Government. It cannot, however, be stated at this stage if the over-invoicing was done with a view to building up foreign exchange abroad or with some other motive.

(b) The cases are fully investigated and where the offences are established, necessary action under the Sea Customs Act and other relevant allied enactments, wherever possible, is taken against the offenders, and the offending goods.